

(1) A copy of the National Commission for Backward Classes (Annual Statement of Accounts and Annual Report) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 384(E) in Gazette of India dated 30th August, 1996, under sub-section (3) of section 17 of the National Commission for Backward Classes Act, 1993.

[Placed in Library. See No. LT 2198/97]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government of the working of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 1995-96.
- (ii) Annual Report of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 1995-96, alongwith Audited Accounts, and comments of the Comptroller and Auditor General thereon.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT 2199/97]

Memorandum of Understanding between Indian Petrochemicals Corporation Ltd. and Deptt. of Chemicals and Petrochemicals

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI M. ARUNACHALAM) : Sir, I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English Versions) between the Indian Petrochemicals Corporation Limited and the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilisers, for the year 1997-98.

[Placed in Library. See No. LT 2200/97]

Governors (Allowances and Privileges) (Amendment) Rules, 1997

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA) : Sir, I beg to lay on the Table a copy of the Governors (Allowances and Privileges) (Amendment) Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 326(E) in Gazette of India dated the 17th June, 1997 under sub-section (3) of section 13 of the Governors (Emoluments, Allowances and Privileges) Act, 1982.

[Placed in Library. See No. LT 2201/97]

Annual Accounts and Review of the Working of National Institute of the Agriculture Extension Management

THE MINISTER OF AGRICULTURE (SHRI CHATURANAN MISHRA) : Sir, I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 1995-96.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 1995-96, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Agricultural Extension Management, Hyderabad, for the year 1995-96.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 2202/97]

Notification regarding Environment (Protection) Act, 1986

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ) : Sir, I beg to lay on the Table a copy of the Notification No. S.O. 318(E) (Hindi and English versions) published in Gazette of India dated the 10th April, 1997 making certain amendments in the Notification No. S.O. 60(E) dated the 7th January, 1994, issued under sub-sections (1) and (2) of section 3 of the Environment (Protection) Act, 1986.

[Placed in Library. See No. LT 2203/97]

Regarding Notification issued under Bureau of Indian Standards Act, 1986

[Translation]

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI RAGHUVANS PRASAD SINGH) : Sir, I beg to lay on the Table a copy of the Notification No. S.O. 355(E) (Hindi and English versions) published in Gazette of India dated the 28 April,

1997 appointing the members of the Bureau of Indian Standards with immediate effect, issued under section 3 of the Bureau of Indian Standards Act, 1986.

[Placed in Library. See No. LT 2204/97]

Notifications of Delhi Municipal Corporation Act, 1957 and Central Industrial Security Force (Amendment) Rules etc.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : Sir, I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 490 of the Delhi Municipal Corporation Act, 1957:—

- (i) Notification No. U-14011/160-89-Delhi (I) published in Delhi Gazette dated the 29th November, 1996 containing order extending the period of supersession of MCD for an additional period of three months with effect from the 1st December, 1996.
- (ii) Notification No. U-14011/160-89-Delhi (I) published in Delhi Gazette dated the 28th February, 1997 containing order extending the period of suppression of MCD for an additional period of one month with effect from the 1st March, 1997.

[Placed in Library. See No. LT 2205/97]

(2) A copy of the Central Industrial Security Force (Amendment) Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 391(E) in Gazette of India dated the 16th July 1997, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.

[Placed in Library. See No. LT 2206/97]

Notification regarding Multi State Cooperative Societies Act, 1984

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (DR. S. VENUGOPALACHARI) : Sir, I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 109 of the Multi State Cooperative Societies Act, 1984:—

- (i) The Multi-State Co-operative Societies (Registration, Membership, Direction and Management, Settlement of Disputes, Appeal and Revision) Amendment Rules, 1997 published in Notification No. G.S.R. 257(E) in Gazette of India dated the 14th May, 1997.
- (ii) The Multi-State Co-operative Societies (Privileges, Properties and Funds, Accounts,

Audit, Winding up and Execution of Decrees, Orders and Decisions) (Amendment) Rules, 1997 published in Notification No. G.S.R. 258(E) in Gazette of India dated the 14th May, 1997.

[Placed in Library. See No. LT 2207/97]

12.03 hrs.

STANDING COMMITTEE ON PETROLEUM AND CHEMICALS

Twelfth Report

SHRI PABAN SINGH GHATOWAR (Dibrugarh) : Sir, I beg to present the Twelfth Report (Hindi and English versions) of Standing Committee on Petroleum and Chemicals (1996-97) on Action Taken by Government on the recommendations contained in Ninth Report on 'Demands for Grants' (1997-98) of the Ministry of Petroleum and Natural Gas (Part I).

I may also inform the House that the Report was presented to the hon. Speaker on 2nd July, 1997 under Direction 71A(1) when the House was not in session and the Speaker was pleased to order the printing, publication and circulation of the Report under Rule 280 of Rules of Procedure.

12.03¹/₄ hrs.

MOTION FOR ELECTION TO COMMITTEE

Central Coordination Committee

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : Sir, I beg to move:

"That in pursuance of Section 3(2)(h) of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, the members of this House do proceed to elect in such manner as the Speaker may direct, two Members from among themselves to serve as Members on the Central Coordination Committee for the period till they cease to be the Members of the House subject to other provisions of the Act and the Rules made thereunder."

MR. CHAIRMAN : The question is :

"That in pursuance of Section 3(2)(h) of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, the members of this House do proceed to elect in such manner as the Speaker may direct, two Members from among themselves to serve as Members on the Central Coordination Committee for the period till they cease